

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1265**

TO BE ANSWERED ON THE 18TH DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)

RELIGIOUS CONVERSION

1265. SHRIMATI RANJANBEN BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether with the assistance of foreign funds some Non-Governmental Organizations are involved in religious conversion;

(b) if so, whether the Government proposes to take any concrete and effective steps to control the same; and

(c) if so, the details thereof and the time by which it is likely to be done?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c) : As per Foreign Contribution (Regulation) Act, 2010, registered Non-Governmental Organizations (NGOs) can receive foreign contribution for five purposes viz., Social, Educational, Religious, Economic, and Cultural. Presently 5804 NGOs are registered for Religious purpose under the Act.

Activities of FCRA NGOs aimed at conversion through inducement or force either directly or indirectly, from one religious faith to another are prohibited under the Act. For any such violations reported, action as per the FCRA, 2010 is taken against the defaulting NGOs.
